

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3341
TO BE ANSWERED ON 13.03.2019
JUVENILE JUSTICE ACT

3341. SHRI RAJESHBHAI CHUDASAMA:
SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Non-Governmental Organizations providing shelter facilities across the country along with the number of juvenile inmates therein, State/UT-wise particularly in Andhra Pradesh;
- (b) whether the Government has taken note of the incidents of child abuse and non-availability of basic services prescribed under the Juvenile Justice Act in these shelter homes;
- (c) if so, the details thereof along with the action taken in this regard during the last three years; and
- (d) the steps taken to deal with such complaints in a timely manner?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SRIMATI SMRITI ZUBIN IRANI)

(a):The Ministry of Women & Child Development is implementing a centrally sponsored scheme, namely Child Protection Services (CPS) scheme (erstwhile Integrated Child Protection Scheme), for supporting the children in difficult circumstances, as envisaged under Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act). Under CPS, financial assistance is provided to State Governments /UT Administrations for setting up and managing Child Care Institutions (CCIs) by themselves or in association with Voluntary Organisations/Non-Governmental Organisations (NGOs). The primary responsibility of execution of the Act and implementation of the Scheme lies with the States/UTs. The total number of Children Homes including Specialised Adoption Agencies (SAAs) and Open Shelter being run by NGOs across the country including Andhra Pradesh supported under CPS is **Annexed**.

(b) to (d): The JJ Act and the Juvenile Justice (Care and Protection of Children) Model Rule, 2016 framed thereunder mandate regular monitoring and inspection of CCIs. Under Section 41 of the JJ Act, registration of institutions including Homes for children in need of care and protection has been made mandatory with a provision of penalty in case of non-compliance. As per Section 54 of the JJ Act, the State Governments/UT Administrations are required to conduct regular inspections and monitor CCIs to ensure that the institutions are run as per the provisions of the Act and the Model Rules, 2016 framed there-under. All the State/UT Governments have been asked to close the CCIs who have declined to register under the JJ Act, 2015 and to rehabilitate the children in registered Institutions. The Ministry has requested the Chief Secretaries of all States/UTs to monitor all the CCIs under the supervision of District Magistrates and issued an advisory to the States and UTs regarding the action to be taken in case of disruption to the life of children in case of any untoward incidence of abuse in any CCI. Besides, National Commission for Protection of Child Rights (NCPCR) and State Commissions for Protection of Child Rights (SCPCR) have been constituted as statutory bodies under the Commissions for Protection of Child Rights Act, 2005 (CPCR), to oversee implementation of the JJ Act in the country.

Annexure referred in reply to part (a) of the Lok Sabha Unstarred Question No.3341 for answer on 13.03.2020 raised by Shri Rajeshbhai Chudasama & Shri Magunta Sreenivasulu Reddy regarding "Juvenile Justice Act".

The total number of Homes including SAAs and Open Shelter being run by NGOs across the country including Andhra Pradesh supported under CPS (as on Feb, 2020)

S. No.	State	Homes	Beneficiaries	(SAAs)	Beneficiaries	Open Shelter	Beneficiaries
1	Andhra Pradesh	0	0	0	0	9	262
2	Arunachal Pradesh	4	155	1	10	0	0
3	Assam	32	1257	21	72	7	104
4	Bihar	10	368	13	132	0	0
5	Chhattisgarh	37	1442	12	95	10	127
6	Goa	14	538	2	16	2	225
7	Gujarat	22	936	5	40	3	60
8	Haryana	16	797	6	49	14	425
9	Himachal Pradesh	21	824	1	15	4	91
10	Jammu and Kashmir	8	437	0	0	0	0
11	Jharkhand	26	830	12	92	5	125
12	Karnataka	6	460	19	215	38	1084
13	Kerala	1	25	11	222	4	100
14	Madhya Pradesh	36	1620	25	213	8	374
15	Maharashtra	40	1298	17	170	2	50
16	Manipur	40	1284	4	58	14	317
17	Meghalaya	14	530	1	3	4	150
18	Mizoram	26	835	6	24	0	0
19	Nagaland	25	470	4	5	3	60
20	Odisha	83	6027	22	220	12	300
21	Punjab	2	66	6	77	0	0
22	Rajasthan	55	2686	0	0	20	331
23	Sikkim	12	424	3	15	3	39
24	Tamil Nadu	152	10005	20	200	11	275
25	Tripura	11	363	3	27	2	50
26	Uttar Pradesh	20	729	7	108	20	517
27	Uttarakhand	4	125	0	0	3	75
28	West Bengal	51	2672	22	316	49	1226
29	Telangana	0	0	0	0	0	0
30	Andaman & Nicobar	7	343	2	10	0	0
31	Chandigarh	0	0	0	0	0	0
32	Dadra and Nagar Haveli	0	0	0	0	0	0
33	Daman and Diu	0	0	0	0	0	0
34	Lakshadweep	0	0	0	0	0	0
35	National Capital Territory of Delhi	10	829	3	59	9	313
36	Puducherry	21	875	2	12	2	24
	Total	806	39250	250	2475	258	6704